DDA Criteria for Inclusion in MIG Category

3532. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether DDA has submitted before the High Court of Delhi that a persons whose annual income ranges between Rs. 7200—18000 shall fall in the MIG category;
- (b) whether this income limit prescribed in 1981 has not till date been revised. if so, the reasons therefor;
- (c) whether any anomaly has been created clue to this whereby the persons have perforce been placed in higher income group; if so, the steps taken to correct the anomally; and
- (d) whether this anomaly has resulted in members of cooperative group housing societies in Dwarka to pay higher rate of multiplier i.e. 1.5 as against 1.25 for MIG category; if so, the steps taken to rectify the anomaly and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI P. K. THUNGON): ta) Yes, Sir.

- (b) Yes. Sir. As far as DDA is concern ed, the term MIG has been explained in clause 2(h) of DDA Disposal of Develop ed Nazul Land Rules 1981. This has since not been amended as the need to amend this stipulation did not arise.
- (c) and (d) No, Sir. It is clarified that the income criteria was not the sole factor in adopting a multiplier of 1.5 for the Cooperative Group Housing Societies The member's of Cooperative Group Housing Societies were considered at par with the registratants of SFS Schemes since they the registrants of SFS Schemes since they are entitled to a higher average floor area of flat as compared to the allottees of MIG/LIG flats, and. further because society mem bers mobilise their own funds for construction of flats on the same principle as SFS registrants.

Allotment of Quarters on NAV Bans

3533. SHRI SHIV PRATAP MISRA: ! Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) the number of Type B quarters for the Central Government and other Department employees sanctioned on the N.A.V. basis during the year 1992 by the Directorate of Estates;
- (b) how many quarters out of these have been alloted so far to the employees to whom the quarters were sanctioned in the same period and the reasons for non-alloiment of the remaining sanctioned quarters and by when they are likely to be allotted to the employees; and
- (c) whether it is a faot that some of the Members of Parliament have requested the Minister of Urban Development for early allotment of the sanctioned quarters to the employees; if so, what are the detals in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) 1820.

(b) and (c) Out of (a) above, 439 allotments have been made so far based on specific orders of the competent Authority. We have received some requests for early allotments to out-of-turn sanctions. However, the actual allotments are dependent upon the availability of vacancies and allotments to in-turn allottees.

Cost of MIG Flats in Sector 15 Rohini

3534. SHRI KAMESHWAR PASWAN: Will the Minister of URBAN DEVELOP MENT be pleased to state:

- (a) what are the grounds for charging Rs. 2.92 lakhs as the cost of MIG flat in Sector-15, Rohini as per October, *i* 1990 draw whereas for flats of the same category and same locations were charged Rs. 2.12 lakhs as per March, 1990 draw.
- (b) whether any interest is payable by MIG allottees under hirepurchase category who had paid the entire cost of their